

## **CHAPTER II. - SUMMONS TO MEMBERS, ORDER OF SEATING, OATH OR AFFIRMATION AND ROLL OF MEMBERS.**

- Intimation of time and place of meeting.** 3. When the Vidhan Sabha is summoned under Article 174 (1) of the Constitution, the Secretary shall issue a summon to each member specifying the date and place for a session of the House.
- Provided that when session is called at short notice or emergently, summons may not be issued to each member separately but an announcement of the date and place of session shall be published in the gazette and made in the media, members may be informed by telegram, and fax.
- Session.** 4. A session of the House shall commence on the date specified in the Order of the Governor under Article 174 (1) of the Constitution and terminate on the date of the Order of the Governor proroguing the House under Article 174 (2) (a) of the Constitution:
- Provided that the business may be concluded on the day which is determined to be the last sitting of the House fixed, for the session by the Speaker after consultation, with the Leader of the House.
- Order of seating of Members.** 5. The members shall sit in such order as the Speaker may determine.
- Oath or Affirmation.** 6. A member who has not already made and subscribed an oath or Affirmation, in pursuance of Article 188 of the Constitution, may do so at the commencement of a sitting of the House, or at any other time of the sitting of the House, as the speaker may direct, on any day after giving previous notice in writing to the Secretary.
- Roll of members** 6-A. There shall be a Roll of Members of the House which shall be signed in the presence of the Secretary by every member, before taking his seat.